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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI


ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 30/1/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/70/2016
NAME OF THE PETITIONER(S) : M.S.D. Chandrasekar Raja
NAME OF THE RESPONDENT(S) : M/s Jayabharath Textiles Private Ltd and another
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1	THIRIYAMBAK KANNAN	Sr Adv. Adv } For Petitioner	
2	T.V.P. Saivihari Mr Kumaral Choudhary	Counsel for Respondents	T.V.P. Saivihari

ORDER

Shri Thriyambak Kannan, Counsel representing the Petitioner present. Shri T.V.P.Saivihari, Counsel representing the respondents also present. Counsel for R2 along with party present. During the last hearing, it has been directed that the parties in person should appear before this Court, for the reason that the dispute is between son and father. This was an effort made by the Court to explore the possibilities of compromise, but the Counsel for Petitioner stated that he is not in a position to make his client or his representative to cause appearance. However, he has floated two suggestions. The first is for partition

of land and machinery and the second is ^{for} transfer of 30% of shares being held by ^{respondent} respondent in the apartment. The 2nd ~~Petitioner~~ present in person has refused to consider both the proposals floated and stated that the matter be decided on merits after hearing. The matter is posted for Final arguments. Put up on 17/2/2017 at 10.30 a.m,


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)